NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.118(ND)/2015 RT NO.193/Chd/Hry/2017

R K Gupta & Anr.

...Petitioners

Versus.

Mr.Suresh Manchanda & Ors.,

...Respondents

M/s. Markettimes TV Pvt. Ltd. & Ors.

Present: Mr. Anil Kumar Aggarwal, Advocate for petitioners.

Mr. Yash Pal Gupta, Advocate for respondents No.1,2 and 3.

Mr. Vikas Kathuria, Advocate for respondent No.4.

Mr. Yash Pal Gupta, Advocate has filed Power of Attorney for respondents No.1 to 3. Learned counsel for respondents also filed resolution of the Board of Directors dated 24.08.2017 authorising Mr. Suresh Manchanda one of the Directors of the Company who has issued Power of Attorney in favour of Mr. Yash Pal Gupta, Advocate. Learned counsel for the respondents submits that he would be assisting Mr. Yogesh Jagia, Advocate who comes from Delhi and filed email also received from Mr. Jagia, Advocate. Mr. Vikas Kuthiala, Advocate for Mr. Sunil Narang for respondent No.4 filed Memo of Appearance and it is submitted that Mr. Suni Narang was unable to come because he comes from Panchkula and the roads from Panchkula have been sealed.

Mr. Anil Kumar Aggarwal, Advocate for petitioners submits that respondent Nos. 5 and 6 are proforma parties and therefore, notice to them is dispensed with. List the matter for arguments on 04.10.2017.

(Justice R.P. Nagrath) Member(Judicial)

August 25, 2017